

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Court-II**

Appeal No. 81 of 2011 & I.A. No. 12 of 2012

Dated: 26th November, 2012

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

Allain Duhangan Hydro Power Ltd.	Appellant (s)
	Versus	
Everest Power Pvt. Ltd. & Ors.	Respondent(s)

Counsel for the Appellant (s) : Mr. Nitin Kala

Counsel for the Respondent (s) : Mr. Tarun Johri, Adv. for R-1.
Mr. Nikhil Nayyar, Adv. for R-10.
Mr. Sanjay Dewan for R-6 & R-8.
Mr. D.P. Sharda for R-8

ORDER

The appellant, respondent no.1 and Central Commission have filed their respective written submissions. Representative of the respondent nos. 6 and 8 seeks one week's time to file written submissions. He is permitted to do so.

Judgment is reserved.

As regards the payment, learned counsel for the respondent no.1 submitted that they have not defaulted in payment and they propose to make payment in time. However, for payment security they are considering the proposal given by the appellant for payment through post dated cheques.

(P.S. Datta)
Judicial Member
rkt

(Rakesh Nath)
Technical Member